

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 10532 of 2015

[Arising out of Order-in-Appeal No. OIA-AHM-SVTAX-000-APP-189-14-15 dated 12.01.2015 passed by Commissioner (Appeals) Central Excise & ST, Ahmedabad]

Saket Projects Limited

.... Appellant

Saket House, 1 Panchsheel Society, Near Under Pass,
Usmanpura, AHMEDABAD, GUJARAT

VERSUS

Commissioner of Central Excise & ST, Ahmedabad Respondent

7 Th Floor, Central Excise Bhawan, Nr. Polytechnic
Central Excise Bhavan, Ambawadi,
Ahmedabad, Gujarat-380015

APPEARANCE :

Shri P.P. Jadeja, Consultant for the Appellant
Shri Dharmendra Kanjani, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/10152 / 2020

DATE OF HEARING/ DECISION : 21.01.2020

RAMESH NAIR :

The appellant have filed a request letter to withdraw this appeal as they opted for the "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**